

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl) No(s).6787 /2007

(From the judgment and order dated 26/02 / 2007 in CRL R No. 878/2004 of
The H I G H C O U R T O F J H A R K H A N D A T R A N C H I)

M A N O J S I N G H Petitioner(s)

V E R S U S

S T A T E O F J H A R K H A N D & A N R. Respondent(s)

(With appln(s) for stay and office report)

Date: 23/02 / 2 009 This Petition was called on for hearing today.

C O R A M :

H O N ' B L E M R. J U S T I C E D A L V E E R B H A N D A R I
H O N ' B L E M R. J U S T I C E H A R J I T S I N G H B E D I

For Petitioner(s) Mr. Anand, Adv.
Mr. Azim H. Laskar, Adv.
Mr. Abhijit Sengupta, Adv.

For Respondent(s) Mr. Rana Ranjit Singh, Adv.
Mr. M anish Kumar Saran , Adv

UPON hearing counsel the Court made the following
O R D E R

List this petition for final disposal on a non-
miscellaneous day. Additional documents, if any, be filed within
four weeks from today.

(K.K. Chawla) (Neeru Bala Vij)
AR- Cum- PS Court Master